

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

236. CP/215(MB)2022

IN THE MATTER OF

UNION OF INDIA VS PANCARD CLUBS LIMITED

... Petitioner

Section 242(4) & 241(2) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **19.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/